

SECTION II

Thru Supplimentary

MATTER FOR : 18.11.2016

COURT NO. :

ITEM NO. :

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1095 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NOS.18905,18906 AND 18907 OF 2016
(Application for Bail, Stay and Suspension of Sentence)

Pankaj Kumar Gupta & Ors

...Appellants

VERSUS

The Registrar General
Hon'ble High Court of Judicature at
Allahabad & Anr

...Respondents

OFFICE REPORT

The matter above-mentioned has been filed by Ms. Rachana Srivastava, Advocate against the Judgment and Order dated 21.09.2016 of the High Court of Judicature at Allahabad, U.P. in Contempt Application (Criminal) No.17 of 2015.

It is submitted that Registry has pointed out the defect regarding filing of application for exemption from surrendering and Order dated 21.11.2014. In this regard, the Advocate has filed a letter dated 15.11.2016. (Copy of the letter dated 15.11.2016 is included in the paper books at page No. 297).

It is further submitted that Criminal Appeal (Crl) No.1095 of 2016 arising out of same judgment is tagged and listed along with Criminal Appeal (Crl) No.1072 of 2016.

The matter above-mentioned is listed before the Hon'ble Court with this report.

DATED THIS THE 17th Day OF November, 2016.

ASSISTANT REGISTRAR

Copy to : Ms. Rachna Srivastava, Advocate.
139, New L.C., SCI

ASSISTANT REGISTRAR

Kush